


Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar.

Sub:- Fixation of terms and conditions for payment of Incidental Charges to the Standing Counsel/Additional Standing Counsel appearing before the Hon'ble Supreme Court of India.

Clarification to the Government Order No.3005-LD(A) of 2003 dated 21.10.2003.

It is clarified that Standing Counsel(AOR) and Additional Standing Counsel shall be entitled to a fixed sum of Rs 20,000(Rupees twenty thousand) only as incidental expenses on account of drafting and preparation of paper book for filing SLP before the Hon'ble Supreme Court of India. However, if the concerned department is satisfied that any sum beyond the above mentioned has been incurred by the Advocate, then in that eventuality the Standing Counsel /Additional Standing Counsel shall be entitled to actual incidental expenses incurred by him subject to a certificate issued by the concerned officer that such sum has been incurred by the Standing Counsel(AOR)/Additional Standing Counsel in the said case.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of LJ&PA


11/5

Dated 11-05-2017

No LD(lit)2016/111-Sc/HUD
Copy to the:-

1. Ld Advocate General, Jammu and Kashmir, Srinagar.
2. Financial Commissioners/Principal Secretaries/ Commissioner Secretaries Secretaries to Government _____.
3. Registrar General, J&K High Court, Srinagar.
4. Resident Commission, New Delhi.
5. Accountant General, J&K, Srinagar.
6. Mr Shoeb Alam, Standing Counsel (AOR), Supreme Court of India.
7. Mr G.,M Kawoosa, Additional Standing Counsel, Supreme Court of India.
8. Private Secretary to Hon'ble Minister for Law and Justice.
9. Private secretary to Hon'ble Minister of state for Law, Justice and PA.
10. Officers/officials of Law Department.
11. Concerned file.